

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration O.A. No. 322 of 1989(L)

Angad Lal Applicant
Vs.

Union of India & ors Respondents

Hon' Mr. Justice Kamleshwar Nath, V.C.

Hon' Mr. K. Obayya, A.M.

(By Hon' Mr. Justice Kamleshwar Nath, V.C.)

The above application under section 19 of the Administrative Tribunals' Act No.XIII of 1985, has been moved by the applicant seeking relief to quash the impugned order dated 6.7.1989, contained in Annexure-No.2.

2. We have heard the learned counsel for the applicant and perused the documents on record. Annexure No. 2, only deals with modifications made in the standing instructions regarding casual booking of Artists as originally laid-down in an order dated 3.6.89 (Annexure No.3). Annexure No.1, is the chart of the duration of work done by the applicant between 1986 and 1989. Column No.2 of the chart shows that the applicant had worked in broken periods from time to time, the maximum period of which was only 15 days, i.e., between 5.3.89 to 9.3.89. It has not been shown that by working in that manner, the applicant has acquired any legal right. It has also not been shown that the impugned order dated 6.7.89 contained in Annexure No.2, which is a modification of a policy contained in Annexure No.3 suffers from any illegality. The application is dismissed in limine with no order as to costs.

MEMBER (A)

VICE CHAIRMAN

(sns)

December 19, 1989
Lucknow.